

THE PREVENTION OF ILLICIT TRAFFIC IN NARCOTIC
DRUGS AND PSYCHOTROPIC SUBSTANCES
(AMENDMENT) ACT, 1990

No. 26 OF 1990

[13th September, 1990.]

An Act further to amend the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988.

BE it enacted by Parliament in the Forty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Act, 1990.

Short title and commencement.

(2) It shall be deemed to have come into force on the 30th day of July, 1990.

2. In the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988 (hereinafter referred to as the principal Act), in section 10, in sub-section (1), for the figures, letters and words "31st day of July, 1990", the figures, letters and words "31st day of July, 1993" shall be substituted.

Amendment of section 10 of Act 46 of 1988.

3. (1) The Prevention of illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1990, is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

Ord. 4 of 1990.